IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.19287 of 2025

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Manish Kumar Ray Son of Lt. Prabhunat Ray, Resident of Village Jajauli, PO Bansohi, P.S. Masharakh, District Saran at Chapra.

... ... Petitioner/s

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Revenue and Land Reforms, Govt. of Bihar, Patna.
2. The District Magistrate, Sarand at Chapra.
3. The Sub-Divisional Officer, Marhaura, Sub Division, Marhaura, District Saran.
4. The District Co-operative Officer, Saran, at Chapra.
5. The Circle Officer, Mashrakh, District Saran at Chapra.
6. The Superintendent of Police, Saran, at Chapra.
7. The Officer-in-Charge, Mashrakh Police Station, District Saran.

... ... Respondent/s

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Appearance :
For the Petitioner/s : Mr. Harsh Anuj
For the Respondent/s : Mr. P.K. Shahi, Advocate General

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CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE SUDHIR SINGH
ORAL JUDGMENT
(Per: HONOURABLE THE CHIEF JUSTICE)

Date : 09-01-2026

This Public Interest Litigation has been filed by the petitioner Manish Kumar Ray for the following relief(s):

> *"(i) To immediately stop the illegal construction of PACS Building over the Cremation ground of Mouza Jajauli Thana No. 83 Khata No. 102 and Survey No. 2171 appertaining to its area 57 decimal since the Respondent No. 5 without verifying the nature and its uses of the land given the no objection for construction of PACS building over the Khatiyani Land under subject.*

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(ii) Further to remove the illegal construction of the PACS building as aforesaid and to restore its status/position as before of the Cremation ground.
(iii) For other relief/relief(s) as this Hon'ble Court may deem fit and proper."

2. The learned counsel for the State has stated that in Khata No. 102, Survey No. 2171, Thana No.83, total area 57 decimal of the Village/Mouza Jajauli, District- Saran mentioned as Murghatia in the Revisional Survey Records, the area of the land in question is sufficient for the construction of PACS building. It is also stated that the construction of godown which has been stopped by the local villagers is excluded from the recommendation of the PACS and the authorities have been working on shifting the godown to some other land and the recommendation has also been made in that respect.

3. In view of such instruction received, the petitioner cannot be said to have any further grievance and accordingly, the writ application stands disposed of.

(Sangam Kumar Sahoo, CJ)

(Sudhir Singh, J)

shailendra/-

AFR/NAFR	
CAV DATE	
Uploading Date	12.01.2026
Transmission Date	NA

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